

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 102**  
**(IB)-637(PB)/2019**

**IN THE MATTER OF:**

Gyan Chand Yadav & Ors.

.... Applicant/petitioner

v.

AMB Infrabuild Pvt. Ltd. & Anr.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 20.09.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner

Mr. Bharat Singh & Mr. Suraj Singh, Advs.

For the Respondent

Mr. R.K. Gupta, Adv.

Mr. Prashant Jain, Adv. for R-2

**ORDER**

**CA-1866(PB)/2019**

This is an application filed under Rule 8 of IBBI (Application to Adjudicating Authority) Rules, 2016. The application is supported by the affidavits of all the three applicants with respect to the matter being settled. Ld. Counsel for the applicant prays for withdrawal of the petition in view of the settlement.

CA-1866(PB)/2019 is allowed. CP. No. (IB)-637(PB)/2019 dismissed as withdrawn.

sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER(JUDICIAL)**